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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

DY.1699  
CP IN O.A.156/92

A.K. Gaikwad .. Applicant

Vs.

1. Shri.N.Vittal  
Chairman  
Telecom Commission  
New Delhi.
2. Shri.T.O. Thomas  
Secretary  
Dept.of Training & Personnel  
Ministry of Personnel,  
Public Grievances & Training  
New Delhi. .. Respondents

CORAM : 1. Hon'ble Shri Justice M.S.Deshpande, V.C  
2. Hon'ble Shri.P.P. Srivastava, Member (A)

TRIBUNAL'S ORDER

DATED : 31/03/1995

X Per Shri Justice M.S.Deshpande, Vice Chairman X

Heard Shri.H.Y.Deo, learned counsel for the  
applicant.

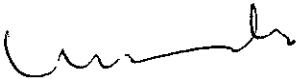
2. A wilful disobedience is alleged of the directions  
issued by Bangalore Bench on 26.3.1993 in O.A.No.156/92  
(Shri. K. Muralidharan & Ors. Vs. The General Manager,  
Bangalore Telecom District, Bangalore & Ors.) setting-  
aside the clarification dated 23.8.1991 restricting the  
implementation of Annexure A-2 from 1.10.1990 and also  
restricting the same from 1.1.1986 as per O.M. dated  
31.3.1992 with direction to the respondents to treat the  
training undergone by the applicants as duty for the  
purpose of increment notionally and extend the actual  
benefit of increment from 1.10.1990 onwards. The  
applicant was not a petitioner before the Bangalore  
Bench in this case and what is urged by Shri.Deo is clear  
that

his  
his contention is that once the clarification is set aside, the other similarly situated persons should also get the benefit thereof. Since the applicant was not a party before the Bangalore Bench, non-implementation of judgment in the applicant's case would not amount to wilful disobedience but the applicant may choose other remedies as per law which would be available to him.

3. With this observation, the C.P is disposed of.

  
(P.P. SRIVASTAVA)

MEMBER (A)

  
(M.S. DESHPANDE)

VICE-CHAIRMAN

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